IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE ALPESH Y. KOGJE,

CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 2nd OF NOVEMBER, 2026

WRIT APPEAL No. 3441 of 2026

CNR No.: MPHC010698382026

AJAY DUBEY

Versus

PUBLIC INFORMATION OFFICER AND SPECIAL ASSISTANT TO GOVERNOR AND OTHERS

Appearance:

Shri Rajesh Kumar Chand - Advocate for the appellant.

Shri Vivek Sharma - Dy. Advocate General appeared for respondent.

ORDER

Per. Hon'ble Shri Justice Alpesh Y. Kogje, Chief Justice

This appeal is filed by the appellant against the order dated 17.08.2026 in Writ Petition No.18347/2015 with following prayer:

> *(i) Allow the appeal by setting aside the order dt.17.8.2026 passed in W.P. No. 18347 of 2015 ANNEXURE-A/1.*
> *(ii) Direct the respondent to supply the information as sought by appellant within stipulated time as granted by this Hon'ble Court.*
> *(iii) Issue any other orders this Hon'ble Court deems fit and proper including the cost of present case.*

2. The petition filed by the State came to be allowed. However, in the impugned order, the directions were to the effect that it would be open

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for the appellant to make an application under the provision of the Right To Information Act, 2005 seeking supply of the documents while giving specific details of those documents.

3. The Court may refer to the original order of the First Appellate Authority in Appeal No.29/2012 dated 23.02.2012 wherein also the order was to the effect of specifying the documents, the copy of which is required by the appellant after the inspection of the record.

4. Considering the time elapsed between the order passed in the year 2012 and the impugned order of learned Single Judge, the Court deems it fit to modify the order of learned Singe Judge to the extent that the application specifying the documents, the copies of which are required by the respondent (appellant herein), however, such documents be specified by the appellant after taking inspection of the record.

5. For the aforesaid, it is open for the appellant to approach the Public Information Officer with an application for inspection and based on such inspection, an application for supply of the documents specified therein may be filed.

6. With the aforesaid, the appeal stands disposed of.

(ALPESH Y. KOGJE)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

Biswal

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